



ITEM NO.66

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S). 1916/2024

PANCHAM SINGH & ORS.

Appellant(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(IA No. 65967/2025 - EXEMPTION FROM FILING O.T.
IA No. 65965/2025 - SUSPENSION OF SENTENCE)

Date : 21-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s) : Mr. R.C. Mishra, Sr. Adv.
Mr. Rajnish Kumar Jha, AOR
Mr. Mahendra Kumar, Adv.
Mr. Alok Kumar Dwivedi, Adv.
Ms. Ilma, Adv.
Ms. Rohini Wagh, Adv.

For Respondent(s) Mr. Garvesh Kabra, AOR
Mrs. Pooja Kabra, Adv.
Mrs. Sujata Upadhyay, Adv.

Mr. Yatindra Singh, Sr. Adv.
Mr. Vibhav Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 65965/2025:

An application has been filed by appellant No.2,
Vakeel Singh seeking temporary suspension of sentence and
interim bail as his mother passed away on 15.03.2025 and

he is required to perform her last rites and ceremonies on 24.03.2025 and 27.03.2025.

We have heard learned senior counsel for the appellants and learned counsel for respondent-State and learned counsel for second respondent.

Having regard to the reasons stated by appellant No.2 herein, we find that the appellant ought to be released on interim bail on 23.03.2025 till 31.03.2025 (both days inclusive). The appellant shall surrender on 31.03.2025.

E-copy of this order shall be treated as certified copy.

Appellant No.2 shall report to the local Police Station on the following dates between 23.03.2025 and 31.03.2025 i.e. 25.03.2025, 28.03.2025 and 30.03.2025.

The application stands disposed of in the aforesaid terms.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)